श्री अर्जुन सिहं : सर, चूंकि यह राशि प्रदेश सरकारों द्वारा ही वंटित की जाती है, इसलिए प्राथमिक तौर पर तो वे ही जिम्मेदार रहेंगे। इसलिए मैं कह रहा हूं कि समूची योजना का पुरावलोकन किया जा रहा है ताकि ऐसी परिस्थिति का निर्माण न हो कि यहां से दी गई रकम उनको न मिले सके।

## **Listing of Education in Eighth Schedule**

\*364. SHRI THANGA TAMIL SELVAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that many States have been demanding shifting of 'Education' from the Concurrent List to the State List;
  - (b) if so, Government's reaction thereto;
- (c) whether Government recognise the diverse socio-cultural ethos of this country according to which the school curriculum has to be shaped; and
- (d) whether Government would bring a constitutional amendment to shift 'Education' to the State List?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (d) A Statement is laid on the Table of the House.

## Statement

- (a) and (b) No demand has been received from the States for shifting of 'Education' from the Concurrent List to the State List.
- (c) Government do recognize the diverse social cultural ethos of the country. Keeping this in view, the draft National Curriculum Framework for School Education (NCFSE), 2005 prepared by the National Council of Educational Research and Training (NCERT) which is yet to be finally considered by the Central Advisory Board of Education (CABE) reflects these concerns. Its common core will include the history of India's freedom movement, the constitutional obligations and other content essential to nurture national identity which will cut across subject areas and will be designed to promote values such as India's common cultural heritage, egalitarianism democracy and secularism, equality of

the sexes, protection of the environment, removal of social barriers, observance fo the small family norm and inculcation of the scientific temper. The NCFSE is advirosy in nature and is not binding on. the States who can make appropriate modifications in their curricula to suite local requirements.

(d) In view of the replies to parts (a) and (b) above, there is no proposal to bring a Constitutional Amendment to shift "Education" to the State list.

SHRI THANGA TAMIL SELVAN: Thank you, Mr. Chairman, Sir. The reply of the hon. Minister fo parts (a) and (b) of the question does not represent the factual position. Tamil Nadu has all along been demanding shifting of education back to the State List. Even recently on 16th August, 2005, the hon. Chief Minister of Tamil Nadu has demanded once again the restoration of education to the State List through a statement. The hon. Chief Minister has opined that this alone will empower the State Government to end the anomalous situation created by the recent Supreme Court judgement. In view of the gravity of the situation, will the Government reconsider the issue of restoring education to the State List?

SHRI ARJUN SINGH: Sir, no demand has been received, as mentioned in the statement, from the State for shifting of education from the Concurrent List to the State List as such. As the hon. Member is referring to, maybe, some special thing, which might have been taken up in Tamil Nadu, we have no idea about it.

SHRI THANGA TAMIL SELVAN: Sir, my second supplementary is this. By shifting education from the State List to the Concurrent List the Centre has been passing legislation on subjects related to the States representing the cultural ethos specific to States. The constitution of All India Teachers Education Council is the recent example. Will the hon. Minister assure that until the restoration of education to the State List, there will be no further legislation that usurps the powers of the State without unanimity and consensus?

SHRI ARJUN SINGH: Sir, these are matters of specific cases. I will not be able to make a general reply on this. But I think the listing of education in Seventh Schedule has been well established now and

all the States are functioning under this arrangement. If there is any specific issue that they want to be raised, certainly, I will try to look into.

SHRI SHANTARAM LAXMAN NAIK: Sir, there is a school of thought which considers that defence education has as equal importance as external affairs. Secondly, if we consider education as the best medium of alleviating poverty in the country, have you ever given any thought, or, whether any demand has come from any sector to shift education from Concurrent List to Union List.

SHRI ARJUN SINGH: Sir, to achieve the objectives which the hon. Member has listed, I do not think it is needed to shift the education from Seventh Schedule to the State List. The Concurrent List is serving the purpose.

SHRI SHANTARAM LAXMAN NAIK: I was referring to the Union List.

SHRI RAVI SHANKAR PRASAD: Sir, my query stems from part (c) of your answer. In my reply you have stated that the national framework for curriculum for school education, *inter-alia* is designed to promote the national identity through common cultural heritage and other things are mentioned. My query is: we hear certain very disturbing questions that in the curricula Ram and Krishna have been projected as fictional characters and what has troubled us enormously and which, I am sure, has troubled you too, that the great icon of India's intellectual and spiritual regeneration, Ramakrishna Paramahansa has been described as \* It is a very serious issue. Namely, (*Interruptions*) what kind of cultural heritage is sought to be promoted by these kinds of projections? That is my query. ....(*Interruptions*)....

श्री नीलोत्पल बसु : इनका इस सवाल के साथ क्या संबंध है ? ( व्यवधान)....It does not arise out of this notice. This supplementary is unlisted. ...{Interruptions}...

SHRI ARJUN SINGH: Sir, I definitely share the feelings of the hon. Member, if this were true. The fact is that no such reference has been made and the fact is, so far as reference to great Saint

<sup>\*</sup> Expunged as ordered by the Chair.

Ramakrishna Paramhansa is concerned, unfortunately, that kind of reference which you are saying was made in the last text books published which has now been removed.

MR. CHAIRMAN: Q. No. 365. ...(*Interruptions*)... Please take your seat. Please take your seat. Q. No. 365. ...(*Interruptions*)... Please take your seat. Q. No. 366. Shri Vijay Mallya. ...(*Interruptions*)...

श्री नीलोत्पल बसु : पहले जानकारी तो ले लिया करें। इसे तो आपकी सरकार ने ही किया था। (व्यवधान)....

श्री एस.एस. अहलुवालिया : आपने किताब पढ़ी भी नहीं है, पहले आप किताब को पढ़िए। (व्यवधान)....

MR. CHAIRMAN: Please take your seat...(Interruptions)...

श्री एस .एस अहलुवालिया : इसे एक्सपंज किया जाए।

श्री सभापति : ( व्यवधान)....

श्री सभापति : बैठ जाइए, बैठ जाइए (व्यवधान).... ठीक है, आपने बता तो दिया है (व्यवधान) .... अब बात हो गई है । /Please take your seat ....(Interruptions).... Nothing will go on record

श्री रवि शंकर प्रसाद : \*

श्री एस.एस.अहलुवालिया : \*

श्री सुरेन्द्र लाठ : \*

श्री कृपाल परमारः \*

श्री एस.एस. अहलुवालिया : सर, ...(व्यवधान)....

श्री दीपांकर मुखर्जी : अगर वे भी खड़े होंगे तो हम भी खड़े होंगे । ....(व्यवधान)....

MR. CHAIRMAN: Question No. 365...(Interrputions)...

SHRI DIPANKAR MUKHERJEE: Sir, is he putting a supplementary? ...(Interruptions)... Is it a point of order? ...(Interruptions)... It is the Question Hour ...(Interruptions)... How is he asking? (Interruptions)...

<sup>\*</sup>Not recorded.

MR. CHAIRMAN: Nothing will go on record, except Mr. Mallya's Supplementary ... (*Interruptions*)...

SHRI DIPANKAR MUKHERJEE:\*

श्री सभापति : कोई रिकार्ड पर नहीं जा रहा है।..(व्यवधान)....

SHRI ANAND SHARMA:\*

SHRI NILOTPAL BASU:\*

SHRI A. VIJAYARAGHAVAN:\*

श्री सभापति : सब बैठ जाइए, कोई रिकार्ड पर नहीं जा रहा है।...(व्यवधान)....

SHRI V. NARAYANASAMY:\* SHRI

RAVI SHANKAR PRASAD:\*

श्री सभापति : कोई रिकार्ड पर नहीं जा रहा है । ...(व्यवधान) .. .कोई रिकार्ड पर नहीं जाएगा । ...(व्यवधान) आप बैठिए। अगर किसी संबंध में कोई जानकारी है तो उसके नियम है । ...(व्यवधान)...

श्री एस.एस. अहलुवालिया : \*

श्री सभापति : कोई रिकार्ड पर नहीं जा रहा है, कितना ही बोल लें । ....(व्यवधान)कोई रिकार्ड पर नहीं जाएगा , न इधर का जाएगा और न उधर का जाएगा । ...(व्यवधान)...

माननीय सदस्य बैठिए ...(व्यवधान) कोई रिकार्ड पर नहीं जा रहा है। ...(व्यवधान)..माननीय सदस्य, कृपया शांत रहें। जो प्रश्न आपने उठाया है अगर उसके उत्तर से आप संतुष्ट नहीं है तो और नियम है, जिन नियमों के अनुसार इस प्रश्न को आप दोबारा उठा सकते है।...(व्यवधान)...

श्री एस.एस. अहलुवालिया: \*

श्री सभापति : भाषा का इससे कोई मतलब नहीं है । एक मिनट ....(व्यवधान)... आपको भाषा से आपत्ति है तो मैं भाषा में सुधार नहीं कर सकता । ...(व्यवधान)...

<sup>\*</sup> Not recorded.

श्री एस.एस. अहलुवालिया : \*

श्री आनन्द शर्मा : \*

डा. फागुनी राम : \*

श्री मूल चन्द मीणा : \*

श्री रवि शंकर प्रसाद : \*

श्री सभापति : आप मुझे बताएंगे कि...(व्यवधान)...एक मिनट, भाषा में किसी प्रकार की अनपार्लियामेंटरी भावना है तो मुझे बताइए । बाकी भाषा मैं दुरूस्त नहीं कर सकता । आप किसी प्रकार की भाषा का प्रयोग करें , मैं इतना सा नियंत्रण कर सकता हूं कि मैं अनपार्लियामेंटरी नहीं होने दूंगा ।....(व्यवधान)...इससे ज्यादा मैं कुछ नहीं कर सकता। ...(व्यवधान)...अब आप छोडिए ।...(व्यवधान)...क्या भाषा है ? ...(व्यवधान) ... मैं इतना कर सकता हूं कि ...(व्यवधान)... एक मिनट, क्या भाषा का प्रयोग किया है ...(व्यवधान)...मेरी सुनिए । युं तो ...(व्यवधान)....आप मेरी बात सुन लीजिए । अनपार्लियामेंटरी भाषा का अगर प्रयोग किया है तो मैं देख लूंगा ...(व्यवधान)...आज मैं आपको ...(**व्यवधान**) मैं एक बात बता देता हूं । आप मेरी बात सुन लीजिए । आप मेरी नहीं सूनेंगे तो आपकी कौन सूनेगा? आप बैठिए।...(व्यवधान) ...भावना का सवाल नहीं है I ...(व्यवधान) ... आप बैट जाएं, यह गलत बात है।...(व्यवधान) मैं अलाऊ नहीं करूंगा। ...(व्यवधान) मैं रिकार्ड में देख लूंगा ।...(व्यवधान)...अगर कोई अनपार्लियामेंटरी वर्ड है तो निश्चित रूप से मैं उसके ऊपर कार्यवाही करूंगा लेकिन आपके कहने पर मैं ...(व्यवधान)... आप बैठ जाइए । मैं प्रोसीडिंग्स देख लूंगा । कोई रिकार्ड पर नहीं जा रहा है आप जो बोल रहे है।...(व्यवधान)...कोई रिकॉर्ड पर नहीं जा रहा है।...(व्यवधान) ...एक मिनट सुन लीजिए।...(**व्यवधान**)...

संसदीय कार्य मंत्री तथा शहरी विकास मंत्री श्री गुलाम नबी आज़ाद: माननीय चेयरमैन साहब, हम माननीय अहलुवालिया जी से जानना चाहेंगे कि कौन सा शब्द है जिस पर इनको आपित है ? माननीय मंत्री जी ने अपने प्रश्न के उत्तर में कौन सा अनपार्लियामेंटरी शब्द कहा है तािक हम सब लोग उसको सुनें आप बताइए। ...(व्यवधान)... हमने नहीं सुना, आप बताइए।...(व्यवधान)... हमने नहीं सुना, आप अपनी जुबान से बताइए। (व्यवधान) आप अपनी जुबान से बताइए। (व्यवधान) सर, निकाला कैसे गया, हमने नहीं सुना, ये अपनी जुबान से बताएं कि कौन सा शब्द है जो माननीय मंत्री जी ने कहा है और जो अनपार्लियामेंटरी है। ...(व्यवधान)... प्लीज़ बताइए, हमने नहीं सुना।..(व्यवधान)...

<sup>\*</sup> Not recorded.

श्री एस.एस. अहलुवालिया : वही बताने के लिए खड़ा हुआ था । ...(व्यवधान)... जो आपकी सरकार चलाते है, वे खडे हो गए है । ...(व्यवधान)...

श्री गुलाम नबी आज़ाद : सर, हमने नहीं सुना ...(व्यवधान)... आपत्ति तो मालूम हो ।...(व्यवधान)...

Please repeat it for the benefit of the House. ...(*Interruptions*)... Let the House know it. ...(*Interruptions*)...

श्री एस.एस. अहलुवालिया: सभापित महोदय, रिव शंकर प्रसाद जी ने सवाल किया, वह भारतीय संस्कृति और सभ्यता से जुड़ा हुआ सवाल है और यह हमारी किताबों में, पुस्तकों में बच्चों को पढ़ाया जा रहा है, उसका उल्लेख किया और उसके जवाब में मंत्री महोदय का यह कहना कि यह तथ्य से परे है या सच नही है, और उसके बाद यह कहना कि राजनीतिक लाभ के लिए हम कर रहें है, यह सरासर गलत है।..(व्यवधान)...

SHRI GHULAM NABIAZAD: Sir, this is not part of the proceeding ...(Interruptions)... सर, यह रिकार्ड में नहीं है। ...(व्यवधान)...मिनिस्टर साहब ने इसका उल्लेख ही नहीं किया।...(व्यवधान)...

شری غلام نبی آزاد:(Interrution).Sir,This is not part proceeding of اسر،

<sup>\*</sup>Transliteration in Urdu Script.

ن کی ہے ...مداخلت... منسٹر صاحب نے اس کا الیک میں ن کی ہے ...مداخلت... ن کی کیا ...مداخلت...

श्री एस. एस. अहलुवालिया : सर, ये पहली बार एच.आर.डी. मिनिस्टर नहीं बने है । ...(व्यवधान)....

श्री सभापति : कुछ रिकॉर्ड पर नहीं जा रहा है , मैं आपको बता दूं । मैंने आपको एक ऐश्योरेसं दे दिया कि कोई भी अनपार्लियामेंटरी वर्ड होगा , मैं उसको देखूंगा और प्रोसीडिंग से हटा दूंगा ।...(व्यवधान).... अहलुवालिया जी, आप बीच में खड़े मत होइए ...(व्यवधान)...

श्री गुलाम नबी आज़ाद : सर, आप पढ़कर सुनाइए कि उन्होंने यह कहा है या नहीं।...(व्यवधान)...

श्री सभापति : मैंने आपको कह दिया कि मैं सारी प्रोसीडिंग्ज़ को स्वयं देखूंगा कोई भी इस तरह की बात होगी, तो वह प्रोसीडिंग का पार्ट नहीं होगी। मैं स्वयं इसको देखूंगा।

\*365.[The questioner (Shri Nandi Yellaiah) was absent. For answer *vide* page 26]

## **Encroachment on Tomb of Mirza. Ghalib**

\*366. DR. VIJAY MALLYA:†† SHRI LALIT SURI:

Will the Minister of CULTURE be pleased to state:

- (a) whether Government are aware that the Tomb of Mirza Ghalib, the renowned poet, situated within the Hazrat Nizamuddtn's complex in Delhi has been encroached;
- (b) if so, what steps have been taken by the Archaeological Survey of India to remove the encroachment; and

<sup>†</sup> Transliteration in Urdu Script

<sup>†</sup>The question was actually asked on the floor of the House by Dr. Vijay Mallya.